

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Notification.

Jammu, the 21st of April, 2025.

S.O. 99.— In exercise of the powers conferred by section 3 read with section 4 of the Prevention of Corruption Act, 1988 (Central Act) and in partial modification of notification SRO 20 of 2015 dated 16-01-2015, the Government of Jammu and Kashmir on the recommendations of High Court of Jammu & Kashmir and Ladakh hereby designate Court of Additional District and Sessions Judge, Poonch as Special Court Anticorruption for trial of offences under the said Act within territorial jurisdiction of District Poonch.

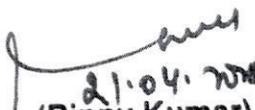
By order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government
Dated 21-04-2025.

No: Law-Jud/3/2025-10.

Copy to:

1. Ld. Advocate General, J&K,
2. Financial Commissioner(Additional Chief Secretary) Home Department
3. Principal Secretary to Government, Finance Department
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi
5. Commissioner Secretary to Government, General Administration Department
6. Commissioner Secretary to Government, Revenue Department
7. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu This is with reference to his letter No. No 1498/RG/GS dated 08-01-2025
8. Principal/Additional Principal District and Sessions Judge, Poonch
9. Deputy Commissioner Poonch.
10. Sr. Superintendent of Police, Poonch
11. Director, Archives, Archeology and Museums, J&K, Jammu
12. Private Secretary to the Hon'ble Chief Minister, J&K
13. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette
14. I/C Website, Department of Law, Justice & PA.
15. S.O Section, Department of Law, Justice & PA (w 7 s c)
16. Concerned file.


(Binny Kumar)
Assistant Legal Remembrancer